

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**TA (AT) (Competition) No. 33 of 2017 & I.A. No. 61 of 2017
(Old Appeal No. 50 of 2014)**

IN THE MATTER OF:

Adani Gas Limited (AGL)

...Appellant

Vs.

Competition Commission of India & Anr.

...Respondents

**Present: For Appellant: - Mr. Perwal Billimoria, Senior Advocate
with Mr. Dhruv Rajain and Ms. Faiza Khan, Advocates.**

For Respondents: - Mr. Mehul Parti, Advocate.

O R D E R

13.03.2020— This appeal has been listed on the request of Mr. Perwal Billimoria, learned Senior Counsel appearing on behalf of 'Adani Gas Limited'.

A request has been made on behalf of the Appellant to extend the period for 30 days so as to deposit the penal amount as determined by this Appellate Tribunal by its Judgment dated 5th March, 2020.

Having heard learned counsel for the Appellant and learned counsel for the Commission, we allow the Appellant to deposit the penal amount in terms of the Judgment within 60 days from the date of the Judgment. It should be complied in its letter and spirit.

[Justice S.J. Mukhopadhaya]
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/G